

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 7/03/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/120/(IB)/2018
NAME OF THE PETITIONER(S) : MANJEET COTTON PVT LTD
NAME OF THE RESPONDENT(S) : SUBBURAJ COTSPIN MILLS PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

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M. ROSHAN ATIQ

Petitioner

M. Roshan Atiq

By A. SANDEEP KUMAR

ORDER

Counsel for the Petitioner present, submitted an affidavit along with the proof of service on the Corporate Debtor. The Affidavit is taken on record. In spite of the service on the Corporate Debtor, there is no representation. The service against the Corporate Debtor is held sufficient, the Corporate Debtor is set ex-parte. The Counsel for the Petitioner is directed to submit the final arguments on the next date of hearing. Put up on **20.03.2018** at **10.30 A.M.**

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)